

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.420/KB/2017
I.A.No. 67/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Narayan Chandra Das -Versus-Diamond City South Resident Association & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

~~Reetobroto~~ ~~Reetobroto~~ mitron Adv. Respondent NO 1
~~Reetobroto~~ Abhik Chitta Kundu Adv. 9, 10, 11, 12 Respondent NO 1
Adv. 9, 10, 11

Akhil
18/01/2018

Ratul Das Adv. Respondent 3, 7
Niladree Banerjee Adv.

Ratul Das
18/01/2018

Kuldeep Muellick Adv. Respondent 2, 4, 8, 12
Abhijit Sarkar Adv.

Dr. Muellick
18/01/2018

1. ANNIRUDDHA Roy, Adv.
2. N. DASGUPTA, Adv.
3. J. PATNAIK, Adv. } Petitioner

18/01/2018

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 2, 3, 4, 7, 8, 9, 10, 11 and 12 is present.

I.A. No. 67/KB/2018 in C.P. No. 420/KB/2017 has been filed by the petitioner seeking directions for being to make payment forthwith to all the service providers regularly, and/or month by month and to meet all the ancillary and incidental costs and emergency expenses upon the invoices being so raised immediately and to file a compliance report before this Hon'ble Tribunal on a regular interval. Alternatively, prayer has been made for constitution of an interim committee of management.

Ld. Counsel for the respondents made a request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on **22/02/2018** along with main C.P.

Meanwhile, the Association is directed to make payment to all the service providers regularly to meet all the incidental and ancillary costs and expenses along with emergency expenses upon the invoices being so raised so that essential services may not be disrupted.

Special Officer, CS Deepak Kumar Khaitan has filed his report, which may be taken on record.


(Jinan K.R.)
Member (J)


(V.P. Singh)
Member (J)